## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO. 149/2002 O.A.NO.1621/2001

Friday, this the 17th day of May, 2002

Hon'ble Shri Kuldip Singh, Member (Judl) Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Sajjad Hussain, Primary Teacher Kendriya Vidyalaya, BHEL, Haridwar Uttaranchal

..Petitioner

(By Advocate: Shri S.M.Arif)

## Versus

- Shri H.M. Cairae, the Commissioner,
   Kendriya Vidyalaya Sangathan
   18, Institutional Area,
   Shaheed Jeet Singh Marg, New Delhi
- 2. Shri D.S.Bisht
   The Joint Commissioner (Admn)
   Kendriya Vidyalaya Sangathan
   18, Institutional Area,
   Shaheed Jeet Singh Marg, New Delhi
- 3. Shri M.K.Rao
  The Deputy Commissioner (Admn)
  Kendriya Vidyalaya Sangathan
  18, Institutional Area,
  Shaheed Jeet Singh Marg, New Delhi
- 4. Shri P.B.Sharma, Principal (Incharge)
  Kendriya Vidyalaya, BHEL, Haridwar Uttaranchal

..Respondents

(By Advocate: Shri S.Rajappa)

## ORDER (ORAL)

## Shri Kuldip Singh:

As regards the directions contained in the order dated 20.12.2001 passed by this Tribunal, the same are stated to have been complied with by the respondents. However, Shri S.M.Arif, learned counsel appearing on behalf of the petitioner submits the transfer order was challenged by the petitioner in the OA which was quashed by this Tribunal. Aggrieved by this, the respondents approached the Hon'ble Supreme Court in which the order passed by this Tribunal is maintained by the Hon'ble Apex

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However, it is submitted on behalf of Court. the petitioner that for the intervening period, the Department has charged damage rent, though his services have been regularised for that very period and salary has also been paid. So in these circumstances, we are of the considered view that once the services for the interregnum period had been regularised and salary has also been paid to the petitioner, the respondents should not have charged the damage rent. Shri S.Rajappa, learned counsel agrees that if the damage rent has been charged from the petitioner, the same will be paid within two weeks from today.

2. Accordingly, the Contempt Petition is disposed of in the aforestated terms. No costs.

∫Issue <u>Dasti</u>

(S.A.T. Rizvi)

Member (A)

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(Kuldip Singh) Member (J)